

ITEM NO.27

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Criminal Appeal

No(s). 1222/2014

UOI & ORS

Appellant(s)

VERSUS

RAM PAL & ANR

Respondent(s)

(with appln. (s) for ad-interim ex-parte stay and condonation of delay in filing crl. appeal. and exemption from filing c/c of the impugned judgment and may refer to remarks and office report)

Date : 15/04/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Prabodh Kumar, Adv.
Mr. B. V. Balaram Das, Adv.

For Respondent(s)

Mr. Ajit Rajput, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the parties seek and are given four weeks time to file the additional documents.
List again on 4.8.2015.

(M K HANJURA)
Registrar

MG

Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2015.04.17
06:47:14 CEST
Reason: